Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 69 of 2007

Dated : August 9, 2007

Present : Hon'ble Mr. Justice Anil Dev Singh, Chairperson Hon'ble Mr. A.A. Khan, Technical Member

Damodar Valley Corporation Ltd.	Applicant(s)
Vs	
Jharkhand State Electricity Regulatory Commission & Ors	Respondent(s)

Counsel for the Appllicant(s)	: Mr. Anand K. Ganeshan
Counsel for the Respondent(s)	: Mr.Sudarshan Shrivastava with Mr. A.K. Mehta, Secretary, JSERC for Resp No. 1 Mr. Nitin Pasari with Mr. Arijit Mazuhdar for Resp Nos 9 and 10

ORDER

The learned counsel for the respondent no. 1 states that the State Commission does not have the jurisdiction to determine the fuel surcharge in so far as the appellant is concerned. In view of this statement, the learned counsel for the appellant states that he does not press the appeal. Accordingly, the appeal is disposed of as not pressed.

(A.A. Khan) Technical Member (Anil Dev Singh) Chairperson